



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
O.O.C.J.**

PUBLIC INTEREST LITIGATION (LODGING) NO.24 OF 2020

Pankaj Rajmachikar ... Petitioner

Vs

State of Maharashtra & Another ... Respondents

Mr.Sandeep Parikh for the Petitioner

Ms.P.H. Kantharia, Government Pleader, with Mr.Kedar Dighe, AGP,
for Respondent – State

CORAM: R. K. DESHPANDE, J.

DATED: APRIL 15, 2020

P.C.:

1. The challenge in this petition is to the order passed u/s 144 of the Code of Criminal Procedure, 1973 dated 10.4.2020 by the Deputy Commissioner of Police (Operations). The complaint is in respect of the directions issued in terms of paragraph 4 therein, prohibiting the persons from disseminating the information through Messages, Social medial platforms like Whatsapp, Twitter, Facebook, Tik Tok, Instagram, etc. Prima facie, the object of issuing the order seems to genuinely protect the persons from false and incorrect information being provided in respect of COVID-19 disease, which is spread all over.



2. I do not find any urgency in the matter. Put up this matter in regular course.

(R. K. DESHPANDE, J.)

